

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 15**  
**(IB)-922(PB)/2022**

**IN THE MATTER OF:**

Canara Bank Through RP  
Vs  
Rohit Aggarwal

.... Petitioner

.... Respondent

**Order under Section 95 (1) of (IBC)**

**Order delivered on 09.07.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HEARING THROUGH HYBRID MODE (PHYSICAL & VC)**

**PRESENT:**

For the RP : None  
For the PG : Adv. Aditya Dewan, Adv. Parth Tiwari

**ORDER**

**IA-102/2024**

Mr. Manohar Lal Vij, RP is not present today. Mr Aditya Dewan, Ld. Counsel for the Personal Guarantor is present. This matter has some connection with the earlier cases of M/s. Omkara Assets Reconstruction Company Limited which are at Serial Nos. 4 to 8 in today's cause list and are further listed for hearing on 03.09.2024. At request and by consent, list this matter on **03.09.2024.**

**-Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**-Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**

09.07.2024  
Lalit